



The Hyderabad-Karnataka Area Development Board Act, 1991

Act 35 of 1991

Keyword(s):

Development Department, Implementation Committee, Hyderabad-Karnataka Area

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**THE HYDERABAD-KARNATAKA AREA DEVELOPMENT BOARD
ACT, 1991.**

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STATEMENT OF OBJECTS AND REASONS.

I

Act of 35 of 1991.- Due to historical reasons, the Hyderabad-Karnataka Area comprising Bellary, Bidar, Gulbarga and Raichur Districts has remained most backward even after 34 years after re-organisation of the State.

In order to hasten the phase of development of this area for bringing it to the level of other parts of the State it was considered necessary to have a comprehensive legislation, which among other things provides for the following.-

- (i) establishment of Hyderabad-Karnataka Area Development Board.
- (ii) constitution of an Implementation Committee,
- (iii) empowering the Board to prepare a plan for development of Hyderabad-Karnataka Area, supervise the implementation of development schemes and to co-ordinate the functioning of development departments and Zilla Parishads in the area,
- (iv) providing for financial allocation in the State plan to the Board;

Certain other consequential provisions are also made .

Hence the Bill.

(Published in the Karnataka Gazette Part IV- 2A (Extraordinary) No. 615 dated 27-9-1991 at page 126.)

II

Amending Act 23 of 1993.- It is considered necessary to amend the Hyderabad -Karnataka Area Development Board Act, 1991, to provide for,-

- (i) appointment of a Divisional Commissioner instead of a Development Commissioner as the Secretary of the Board;
- (ii) conducting the meetings of the Board even at the State Head-quarters;
- (iii) recognition of non-Governmental Organisations for formulation of scheme and other consequential matters;
- (iv) empowering the State Government to issue such directions, in the public interest, to the Board which are necessary to carry out the purpose of the Act; and other consequential amendments.

Hence the Bill.

(Published in the Karnataka Gazette Part IV- 2A (Extraordinary No. 143 dated 8-3-1993 at page 12.)

III

Amending Act 33 of 1998.- In view of the re-organisation of revenue districts it was considered necessary to include the newly created district of Koppal and Harapanahalli taluk of Davangere district under the purview of the Hyderabad -Karnataka Area Development Board by amending Hyderabad-Karnataka Area Development Board Act, 1991.

In view of the urgency and since the Legislative Council was not in session, the Hyderabad-Karnataka Area Development Board (Amendment) Ordinance, 1998 (Ordinance No. 5 of 1998) was promulgated.

This Bill seeks to replace the said Ordinance.

(Published in Karnataka Gazette (Extraordinary) Part IV-2A No.1149 dated 6.11.1998 at page 3.)

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KARNATAKA ACT NO. 35 OF 1991

(First published in the Karnataka Gazette Extraordinary on the Tenth day of December, 1991).

THE HYDERABAD-KARNATAKA AREA DEVELOPMENT BOARD ACT, 1991.

(Received the assent of the Governor on the seventh day of December, 1991)

(As amended by Act 23 of 1993 and 33 of 1998)

An Act to provide for establishment of a Development Board for Hyderabad-Karnataka Area which shall prepare annual plan containing programmes and projects for development of Hyderabad-Karnataka Area, supervise the implementation of projects and programmes and monitor and evaluate the implementation of its plan.

WHEREAS it is expedient to provide for establishment of a Development Board for Hyderabad-Karnataka Area which shall prepare annual plan containing programmes and projects for development of Hyderabad-Karnataka Area, supervise the implementation of projects and programmes and monitor and evaluate the implementation of its plan;

BE it enacted by the Karnataka State Legislature in the Forty-second Year of the Republic of India, as follows:-

CHAPTER I

1. Short title, extent and commencement.- (1) This Act may be called the Hyderabad-Karnataka Area Development Board Act, 1991.

(2) It extends to the whole of the Hyderabad-Karnataka Area.

(3) It shall come into force on such ¹[date]¹ as the State Government may, by notification appoint.

1. The Act has come into force by notification w.e.f. 10.3.1992. The Text of the notification is at the end of the Act.

2. Definitions .- In this Act, unless the context otherwise requires,-

(a) "Board" means the Hyderabad-Karnataka Area Development Board, constituted under section 3;

(b) "Chairman" means, the Chairman of the Board;

(c) "Development Department" means all departments of the State Government functioning in Hyderabad-Karnataka Area including any body or corporation established by the State Government by or under any law, having jurisdiction over the area but excluding Police and Judicial departments;

(d) "Implementation Committee" means, the Implementation Committee constituted under section 10;

(e) "Hyderabad-Karnataka Area" means, the area comprising the revenue districts of Bellary, Bidar, Gulbarga , ¹[Raichur; and Koppal and Harapanahalli taluk of Davanagere revenue district;]¹

1. Substituted by Act 33 of 1998 w.e.f. 20.8.1998.

(f) "member" means, a member of the Board;

(g) "plan" means the annual plan prepared by the Board for development of Hyderabad-Karnataka Area but excluding the district plan of the Zilla Parishads and the plan of various development departments;

(h) "Secretary" means, the Secretary of the Board.

CHAPTER II

3. Constitution of the Board.- (1) As soon as may be, after the commencement of this Act, there shall be established for the purposes of this Act, a Board for Hyderabad-Karnataka Area to be called the Hyderabad-Karnataka Area Development Board with headquarters at Gulbarga.

(2) The Board shall be a body corporate by the name aforesaid having perpetual succession and a common seal with power to acquire, hold and dispose of property, both movable and immovable, and to contract and shall by the said name sue and be sued.

(3) The Board shall consist of the following members, namely:-

(a) Members of the Parliament and the State Legislature representing a part or whole of Hyderabad-Karnataka Area whose constituencies lie within the jurisdiction of the Board;

(b) the Adhyakshas of the Zilla Parishads of Bellary, Bidar, Gulbarga, ¹[Koppal, Davanagere]¹ and Raichur districts;

1. Inserted by Act 33 of 1998 w.e.f. 20.8.1998.

(c) not exceeding ten persons nominated by the State Government of whom two persons shall be from amongst the persons belonging to Scheduled Castes and one from Scheduled Tribes; and

(d) the Secretary of the Board.

(4) The State Government shall appoint one of the members to be the Chairman of the Board.

(5) The State Government shall also appoint an officer not below the rank of the ¹[Divisional Commissioner]¹ to be the Secretary of the Board.

1. Substituted by Act 23 of 1993 w.e.f. 27.5.1993.

(6) The State Government shall provide the Board with such other officers and employees as it considers necessary for carrying out the functions of the Board under this Act.

(7) The administrative expenses of the Board including the salaries, allowances and pensions payable to the Secretary and other officers and employees of the Board, shall be defrayed out of the fund of the Board.

4. Term of office and conditions of service.- (1) Subject to the pleasure of the State Government, the Chairman and other members appointed by the State Government, shall hold office for a period of three years.

(2) The Chairman or a member other than an *ex-officio* member may resign his office by writing under his hand addressed to the State Government but shall continue in office until his resignation is accepted.

(3) The Chairman and other members shall receive such allowances as may be prescribed.

(4) The allowances payable to the Chairman and other members shall be defrayed out of the Fund of the Board.

(5) No act or proceeding of the Board shall be invalid by reason only of the existence of any vacancy or defect in the constitution of the Board.

5. Disqualification for office of membership.- (1) A person shall be disqualified for being appointed as and for being a member if he,-

(a) has been convicted and sentenced to imprisonment for an offence which in the opinion of the State Government involves moral turpitude; or

(b) is of unsound mind and stands so declared by a competent court; or

(c) is an undischarged insolvent; or

(d) has been removed or dismissed from service of the Central Government or a State Government or a body or corporation owned or controlled by the Central Government or a State Government; or

(e) has directly or indirectly by himself or his partner any share or interest in any work done by the order of the Board or in any contract or employment with or under or by or on behalf of the Board;

(f) is employed as a paid legal practitioner on behalf of the Board or accepts employment of legal practitioner against the Board.

(2) A person shall not be disqualified under clause (e) of sub-section (1) or be deemed to have any share or interest in any contract or employment within the meaning of the said clause by reason only of his having a share or interest in any newspaper in which any advertisement relating to the affairs of the Board is inserted.

6. Removal of member.- The State Government shall remove the Chairman or other member if,-

(a) he becomes subject to any of the disqualifications mentioned in section 5:

Provided that no Chairman or member, shall be removed on the ground that he has become subject to the disqualification mentioned in clause (e) of sub-section (1) of that section, unless he has been given an opportunity of making his representation against the proposal; or

(b) he refuses to act or become incapable of acting; or

(c) he without obtaining leave of absence from the Board, absents from three consecutive meetings of the Board; or

(d) in the opinion of the State Government he has so abused his position as to render his continuance in office detrimental to the public interest:

Provided that no member shall be removed under this clause unless he has been given an opportunity of making his representation against the proposal.

7. Secretary.- (1) The Secretary shall receive such salary and other allowances as the State Government may determine from time to time.

(2) The State Government may grant from time to time such leave of absence to the Secretary.

(3) The Secretary shall be the Chief Executive of the Board and shall,-

(a) be responsible for implementing the schemes approved by the Board;

(b) operate the fund of the Board;

(c) cause to be maintained accounts of the Board; and
(d) discharge such other functions which are conferred on him by or under this Act or any other law for the time being in force.

8. Meetings of the Board.- ¹ [(1) The meeting of the Board shall be convened by the Chairman or by the Secretary, with the prior approval of the Chairman and shall be held at any place within the jurisdiction of the Board or at the State Headquarters.]¹

1. Substituted by Act 23 of 1993 w.e.f. 27.5.1993.

(2) The Board shall meet atleast once in every three months.

(3) The Chairman may, if he feels it necessary, convene a special meeting ¹[or the Secretary, with the prior approval of the Chairman may convene such meeting which shall be held at any place within the jurisdiction of the Board or at the State Headquarters.]¹

1. Inserted by Act 23 of 1993 w.e.f. 27.5.1993.

(4) The Board shall observe such rules of procedure in regard to the transaction of business at its meetings as may be provided by regulations.

(5) Every meeting shall be presided over by the Chairman and if for any reason, the Chairman is unable to attend any meeting, any other member chosen by the members present at the meeting shall preside at the meeting.

(6) Twenty members shall form the quorum.

9. Proceedings presumed to be good and valid.- No disqualification of or defect in the appointment of any person acting as Chairman or member shall be deemed to vitiate any act or proceeding of the Board if such act or proceeding is otherwise in accordance with the provisions of this Act.

10. Implementation Committee.- There shall be an Implementation Committee consisting of the following members, namely.-

(a) Secretary of the Board who shall be the Chairman;

¹[(b) xxx]¹

1. Omitted by Act 23 of 1993 w.e.f. 27.5.1993.

(c) The Chief Secretaries of the Zilla Parishads of Bellary, Bidar, Gulbarga, ¹[Koppal, Davanagere]¹ and Raichur districts;

1. Inserted by Act 33 of 1998 w.e.f. 20.8.1998.

(d) The Administrators of the Command Area Development Authorities constituted for the Command Area in relation to Upper Krishna Project and Tungabhadra Project;

(e) The Director of Agriculture;

(f) The Director of Collegiate Education;

(g) The Director of Animal Husbandry;

(h) The Director of Health and Family Welfare Services;

(i) The Director of Social Welfare;

(j) The Chief Engineers having jurisdiction over Hyderabad-Karnataka Area;

(k) The Commissioner for Public Instruction;

(l) The Chief Conservator of Forests having jurisdiction over Hyderabad - Karnataka Area;

- (m) The Vice-Chancellor, Gulbarga University;
- (n) Such other officers appointed by the State Government;
- (o) The Deputy Commissioner of each district in Hyderabad-Karnataka Area;

11. Powers of Implementation Committee.- (1) The Implementation Committee shall exercise such of the powers of the Board which are delegated to it by the Board.

(2) The Implementation Committee shall meet atleast once in a month.

(3) The Implementation Committee shall observe such rules of procedure in regard to the transaction of business at its meetings as may be provided by regulations.

CHAPTER III

12. Preparation of plan and approval of scheme.- (1) The Board shall every year prepare an annual plan for the development of Hyderabad - Karnataka Area and forward it to the State Government for its approval. The State Government may approve the plan with or without any modification.

(2) Subject to the provisions of this Act and the control of the State Government schemes formulated in accordance with the plans by the development departments ¹[Zilla Parishads and non-Governmental organisation recognised by the Board]¹ functioning in Hyderabad-Karnataka Area, shall be approved by the Board.

1. Substituted by Act 23 of 1993 w.e.f. 27.5.1993.

13. Supervision.- The Board shall have power to supervise and review the progress of expenditure incurred under the plan and performance of various development departments, ¹[Zilla Parishads and non-Governmental organisations recognised by the Board functioning]¹ in Hyderabad-Karnataka Area with reference to the plan.

1. Inserted by Act 23 of 1993 w.e.f. 27.5.1993.

14. Co-ordination.- The Board shall co-ordinate functioning of all development departments, ¹[Zilla Parishads and non-Governmental organisations recognised by the Board]¹ which implement in Hyderabad-Karnataka Area the development schemes included in its plan and shall also review the personnel position of such development departments, ¹[Zilla Parishads and non-Governmental organisations recognised by the Board]¹ and may make suggestions in this behalf to the State Government.

1. Substituted by Act 23 of 1993 w.e.f. 27.5.1993.

15. Implementation of schemes.- The Board shall be responsible for implementation of schemes included in its plan through the development departments, ¹[Zilla Parishads and non-Governmental organisations recognised by the Board]¹ functioning in the Hyderabad-Karnataka Area. The Board may, subject to such rules as may be prescribed, reappropriate funds from one development department to another if for any reason a development department is not likely to incur full expenditure out of the amount allocated to it under the plan.

1. Substituted by Act 23 of 1993 w.e.f. 27.5.1993.

16. Obtaining information.- The Board may for the purposes of this Act seek and obtain information from any Zilla Parishad in Hyderabad-Karnataka Area or from any officer of the State Government having jurisdiction over any area in Hyderabad-Karnataka Area and such Zilla Parishad or officer shall be bound to furnish the information sought by the Board.

17. Delegation of power.- The Board may, by notification delegate to the '[Implementation Committee or the Secretary of the Board]'¹ any of the powers conferred on it by or under this Act except the power to make regulations under section 27.

1. Substituted by Act 23 of 1993 w.e.f. 27.5.1993.

CHAPTER IV

18. Fund of the Board.- (1) There shall be a Fund called the Board Fund.

(2) The following shall form part of, or be paid into, the Board Fund, namely:-

(i) all grants, subventions, donations and gifts made by the Central Government, State Government, any local authority, any body, whether incorporated or not or any person;

(ii) the amount borrowed by the Board; and

(iii) all other sums received by or on behalf of the Board from any source whatsoever.

(3) Except as otherwise directed by the State Government, all moneys credited to the Fund shall be invested in any Scheduled Bank.

19. Application of the Fund.- The Board Fund and all property held or vested in the Board shall be applied for administration of this Act.

20. Allocation in plan.- The State Government shall, keeping in view the plan of the Board, make financial allocations to the Board in the annual plan of the State.

¹[20A. Power of Government to direct the Board.- Notwithstanding anything contained in this Act or in any other law for the time being in force, if in the opinion of the State Government it is expedient in public interest so to do, it may, by general or special order issue such directions to the Board as are necessary to carry-out the purposes of the Act. It shall be the duty of the Board to comply with such directions.]¹

1. Inserted by Act 23 of 1993 w.e.f. 27.5.1993.

21. Grant by State Government.- The State Government shall every year make a grant to the Board of a sum equivalent to the administrative expenses of the Board.

22. Power to borrow.- The Board may from time to time with the previous sanction of the State Government and subject to such conditions as may be prescribed in this behalf borrow any sum required for the purposes of this Act.

23. Account and audit.- (1) Accounts of the income and expenditure of the Board Fund shall be kept in accordance with such rules as may be prescribed.

(2) The Board shall prepare an annual statement of accounts in such form as may be prescribed.

(3) The accounts of the Board shall be audited annually by such auditor as the State Government may appoint.

(4) The auditor shall for the purposes of the audit, have access to all the accounts and other records of the Board.

(5) The Board shall pay from its fund such charges for the audit as may be prescribed.

(6) As soon as may be after the receipt of the report of the auditor the Board shall send a copy of the annual statement of accounts, together with a copy of the report of the auditor to the State Government and shall cause to be published the annual statement of accounts in such manner as may be prescribed.

(7) The State Government may after perusal of the report of the auditor give such directions as it thinks fit to the Board and the Board shall comply with such directions.

CHAPTER V

24. Report.- The Board shall before such date, in such form and at such interval as may be prescribed, submit the prescribed report to the State Government.

25. Budget of the Board.- The Board shall prepare every year before such date and in such form a budget estimate of its income and expenditure for the financial year to commence on the first day of April next following and shall forward it to the State Government.

26. Power to make rules.- (1) The State Government may, after previous publication, by notification make rules to carry-out the purposes of this Act.

(2) Every rule made under this Act, shall be laid as soon as may be after it is made before each House of the State Legislature while it is in session for a total period of thirty days, which may be comprised in one session or in two or more successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or decide that any rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

27. Power of Board to make regulations.- The Board may subject to the provisions of this Act and the rules made under section 26 and with the previous sanction of the State Government, by notification make regulations to carry-out the purposes of this Act.

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(The above translation of the ಹೈದರಾಬಾದ್-ಕರ್ನಾಟಕ ಪ್ರದೇಶಾಭಿವೃದ್ಧಿ ಮಂಡಲಿ, ಅಧಿನಿಯಮ, 1991 (1991ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ. 35) was published in the official Gazette (Extraordinary) Part IV-2B dated 04.02.1992 as No.65 under clause (3) of Article 348 of the Constitution of India.)

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NOTIFICATION

Bangalore dated 10th March 1992 [No.PD 37 DPP 92]

In exercise of the powers conferred by sub-section (3) of section 1 of the Hyderabad Karnataka Area Development Board Act, 1991 (Karnataka Act 35 of 1991) the Government of Karnataka hereby appoint the 10th day of March 1992 to be the date on which the said Act shall come into force.

By Order and in the name of the Governor of Karnataka,

(H.G. KALAI AH)

Under Secretary to Government,
Planning Department.

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